IN THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

MA 454/2018 in CP(IB)1161(MB)/2017

Under section 31 of the IBC, 2016

Jitendra Palande, Resolution Professional

...Applicant

In the matter of

Parte Casters Pvt. Ltd.

...Corporate Debtor/Petitioner

Order reserved on: 5.10.2018

Order dated: 22.10.2018

Coram: Hon'ble Shri V. P. Singh, Member (Judicial)

Hon'ble Shri Ravikumar Duraisamy, Member (Technical)

For the Applicant: CS Omkar V. Deosthale, Authorised Representative for

Resolution Professional

Per: V. P. Singh, Member (Judicial)

<u>ORDER</u>

- 1. It is an application filed under Section 30(6) of the Insolvency & Bankruptcy Code, 2016 for the approval of the final resolution plan by this Adjudicating Authority under Section 31 (1) of the Code with the reliefs to Approve the resolution plan as submitted by "Resolution Applicant" under section 31(1) of the IBC.
- 2. The applicant herein is a Resolution Professional appointed in this case to carry out the Corporate Insolvency Resolution Process (CIRP) in respect to this Corporate Debtor against which a company petition filed under Section 10 of the IBC was admitted on 14.8.2017 and 180 days was expiring on 10.2.2018. An extension for 90 days was sought for and granted *vide* an order dated 9.2.2018. The Committee of Creditors comprises of the sole Financial Creditor, State Bank of India.
- 3. The Resolution Plan was approved by the Committee of Creditors on 9.5.2018 with 100% voting share. For the same being required to be approved by this Bench under Section 31 of the Code, hence this application.
- 4. The CIRP has proceeded as follows:

S.	Section /	Description of Activity	
No.	Regulation		
1.	Section	CIRP commenced on 14.8.2017,and the IRP was	
	16(1)	appointed on 1.9.2017	
2.	Regulation	Public announcement inviting claims made on	
	6(1)	3.9.2017	
3.	Section	Last date for submission of claims as provided in	
	15(1)(c)/	the Public Announcement was 15.9.2017	
	Regulation		
	6(2)(c)		
4.	Regulation	Report certifying constitution of CoC consisting of	
	17(1)	the sole creditor, State Bank of India was filed on	
		29.9.2017.	
5.	Section	1 st meeting of CoC was held on 27.9.2017	
	22(1) /		
	Regulation		
	19(1)		
6.	Section	Interim Resolution Professional was confirmed as	
	22(2)	Resolution Professional on 27.9.2017 in the First	
		CoC	
7.	Regulation	Mr S Narayanan Iyer and Mr Shashikant	
	27	Dhumalwere appointed as valuers	
8.	Regulation	Preferential and other transaction – the Resolution	
	35A	professional has filed another miscellaneous	
		application, inter-alia, regarding fraudulent	
		transactions.	
9.	Regulation	Information Memorandum was prepared and	
	36 (1)	submitted to the CoC	
10.	Regulation	Form G was published	
10.	10. Regulation Form G was published		
		Invitation of EoI was published by the Resolution	
		Professional	
		Submission of EoI	
11.	Section	CoC resolved to seek for extension of CIRP by 90	
	12(2)	days. Application filed before the Adjudicating	
	L		

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		Authority allowed.	
12.	Regulation	The Information Memorandum dated 16.10.2017	
	36B	was issued by the Resolution Professional to	
		prospective applicants	
		In the 10 th CoC meeting, Mr Prithviraj Patil and Mr	
		Amol Jagdale submitted a resolution plan for \Box	
		4.79 Crores.	
13.	Regulation	Application filed to seek approval of resolution	
	39(4)	plan by the Adjudicating Authority on 10.5.2018	
14.		CIRP end date 11.5.2018	
15.	Section	Application for seeking approval of resolution plan	
	31(1)	filed on 10.5.2018.	

5. The COC meeting held at various dates as mentioned in the table below:

S.N.	Date	Particulars
1.	27.9.2017	First CoC meeting
2.	10.10.2017	Second CoC meeting
3.	24.11.2017	Third CoC meeting
4.	30.11.2017	Fourth CoC meeting
5.	7.12.2017	Fifth CoC meeting
6.	10.1.2018	Sixth CoC meeting
7.	29.1.2018	Seventh CoC meeting
8.	23.2.2018	Eighth CoC meeting
9.	21.4.2018	Ninth CoC meeting
10.	9.5.2018	Tenth CoC meeting

6. The total amount of claims admitted by the Applicant/ Resolution Professional in the CIRP of the Corporate Debtor are set out herein below:

S.N.	Category of Creditor	Amount of claims admitted (in □)
1.	State Bank of India	6.30 crores

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2.	Trade Payables	0.93 crores
3.	Statutory Dues	1.48 crores
4.	Dues payable to workers	Nil
5.	Dues payable to employees	Nil

Claims not received but acknowledged in the Company's Balance Sheet as on 31.3.2017 are approximately \square 2.10 crores.

- 7. The Resolution Professional determined the liquidation value of the company as \square 1.30 crores.
- 8. The Resolution Plan dated 30.4.2018 has been jointly submitted by Mr Pritviraj Patil and Mr Amol Jagdale.
- 9. A resolution plan needs to meet the criteria laid down in Section 30(2) of the IBC along with the regulations 38 and 39 of the IBBI(Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
- 10. To ascertain the compliance, information on how specific requirements have been dealt with in the plan is tabulated below:

Sub-	Requirement	How dealt with in the Plan
clause		
of S.		
30(2)		
(a)	Plan must provide for	At page 49, in Clause 4.07 of
	payment of CIRP cost in	the miscellaneous application,
	priority to repayment of other	the Plan provides for payment
	debts of CD in the manner	of CIRP costs in priority over
	specified by the Board	payments to any other
		creditors.
(b)	Plan must provide for	At page 50, in Clause 4.13 of
	repayment of debts of OCs in	the miscellaneous application,
	such manner as may be	the Plan states that the
	specified by the Board which	liquidation value payable to
	shall not be less than the	the operational creditors,
	amount payable to them in	except workmen is NIL.
	the event of liquidation u/s 53	However, the Resolution
		Applicant proposes to pay
		some of the Operational
		Creditors subject to
		availability of adequate cash-
		flow and profitability in the
		following manner, an amount

		of 20% of their dues.
(c)	Management of the affairs of	At page 54, in Clause 7 of the
	the CD after approval of the	miscellaneous application, the
	resolution plan	Plan, <i>inter-alia</i> , lays down
		that the management of the
		company will be done by a
		new board formed within 90
		days of approval of the
		resolution plan from the
		Adjudicating Authority.
(d)	Implementation and	At page 56, in Clause 8 of the
	Supervision	miscellaneous application, the
		Plan provides for appointment
		of `7Circles Business Advisors
		LLP' as monitoring agency.
(e)	Plan does not contravene any	The plan does not contravene
	of the provisions of the law for	any provision of law
	the time being in force.	
(f)	Conforms to such other	Details regarding regulations
	requirements as may be	are discussed below.
	specified by the Board	

Referen ce of	Requirement	How dealt with in the Plan
relevan		
t Reg.		
38(1)(a)	Plan shall identify specific	Mr Amol Jagdale and Mr
	sources of funds that will be	Pritviraj Patil have filed
	used to pay the CIRP cost in	affidavits verifying the self-
	priority to any other creditor	declaration certificates. In the
38(1)(b)	Plan shall identify specific	same certificates, they have
	sources of funds that will be	annexed source of funds
	used to pay liquidation value	letters' which appear at pages
	due to OCs and provide for	66 and 72 of the
	such payment in priority to	miscellaneous application. Mr
	any financial creditor and	Pritviraj Patil has also
	payment shall be made	annexed letter from The
	within 30 days after the	Karad Urban Co-Operative
	approval of the Plan by	Bank Ltd., Karad informing

	Adjudicating Authority	him about the principle
38(1)(c)	Plan shall identify specific	approval to sanction a credit
	sources of funds that will be	facility of Rupees One Crore
	used to pay the liquidation	and Fifty Lacs.
	value due to the dissenting	
	financial creditor which shall	
	be made within 30 days	
	after the approval of the	
	Plan by Adjudicating	
	Authority	
38(1A)	Plan shall include a	At page 52, in Clause 4.17 of
	statement as to how it has	the miscellaneous application,
	dealt with the interests of all	the plan states that it is
	stakeholders. Including	balancing the interests of all
	financial creditors and	stakeholders. Even though
	operational creditors, of CD	the liquidation value payable
		to any creditor other than
		secured creditor and workers
		is NIL, the Resolution
		Applicant still proposes to
		make some payments.
38(2)(a)	Plan shall provide the term	At page 53, in para 6, the
	of the Plan and its	plan provides for 'Timeline' of
	implementation schedule	the plan and seeks an
		estimated time of 180 days to
		obtain necessary approvals
		from various authorities for
		implementation.
38(2)(b)	Plan shall provide for the	As stated above, at page 54,
	management and control of	in Clause 7 of the
	the business of Corporate	miscellaneous application, the
	Debtor during its term.	Plan, <i>inter-alia</i> , lays down
		that the management of the
		company will be done by a
		new board formed within 90
		days of approval of the
		resolution plan from the
		Adjudicating Authority.
38(2)(c)	Plan shall provide for	As stated above, at page 56,

	adequate means for	in Clause 8 of the
	supervising its	miscellaneous application, the
	implementation	Plan provides for appointment
		of `7Circles Business Advisors
		LLP'as monitoring agency.
38(3)	Plan shall contain details of	At page 47, in clause 3, an
	resolution applicant and	over-view of the Resolution
	other connected persons as	Applicant is provided.
	mentioned in Explanation to	
	this Regulation	
39(4)	Resolution Professional shall	At page 89 of the
	submit the Plan to	miscellaneous application, the
	Adjudicating Authority with	Resolution Professional has
	certification that the	provided a certificate stating
	contents of the plan meet all	that the plan complies with
	the requirements of the IBC	the IBC.
	and the Regulations	

- 11. As regards the substantial acquisition of shares of the corporate debtor, the plan provides that the entire equity shareholding will be acquired by them with the shareholding of 75% and 25% respectively and the existing suspended Board of Directors will not have any equity shareholding. The Memorandum of Association and the Articles of Association shall be amended appropriately if required.
- 12. As regards the modification of any security interest, the plan provides that the Financial Creditor, State Bank of India would be required to release all charges/liens/securities of assets of the company after payment of □ 1,78,60,000/- is made by the Resolution Applicant to it. After that, the Resolution Applicant proposes to raise a fresh working capital loan of □3 crores.
- 13. The plan provides that the Secured Financial Creditor shall be paid □1.79 crores inclusive of CIRP costs. The break up is proposed as First instalment of □ 0.79 crores within 30 days from the Effective Date and second instalment of □1 crore within 90 days from the Effective Date.
- 14. The plan provides that the only Unsecured Financial Creditor is the same as Secured Financial Creditor and it is not being paid for unsecured financial debt.

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15. As to Clause 9.08, titled Affirmative Actions, of the Resolution Plan,

the decisions of Corporate Debtor shall be made in consultation with

the Resolution Applicant for the time between the approval of plan by

CoC and approval from the Adjudicating Authority, this bench clarifies

that only the Resolution Professional will hold the management of the

Corporate Debtor.

16. On perusal of this entire resolution plan, this Bench hereby noticed

that this resolution plan has provided for payment of insolvency

resolution process costs in the manner specified by the Board in

priority to the repayment of the other debts of the Corporate Debtor,

provided for the repayment of debts of the operational creditors as per

the waterfall mechanism mentioned under Section 53 of the Code,

provided for the management of the affairs of the Corporate Debtor

after the approval of the Resolution Plan, provided plan for payment to

the creditors as mentioned in the resolution plan and this plan is not in

contravention to any of the provisions of law for the time being in

force with an undertaking that this plan will remain in conformity with

the other requirements as specified by the Board.

17. This plan shall be binding on the Corporate Debtor and its employees,

members, creditors and other stakeholders as said out under Section

31(1) of the Code.

18. Accordinglythis bench hereby approves the Resolution Plan without

any modification, which has already been approved by CoC in its

meeting DT. 9.5.2018 with 100 % vote share.

Sd/-

Sd/-

RAVIKUMAR DURAISAMY

Member (Technical)

V.P. SINGH Member (Judicial)